

श्री भागीरथ शंकर : मैं यह जानना चाहता हूँ कि निकाले गये अध्यापकों की संख्या कितनी है और कितने लम्बे समय से ऐसा चला आ रहा था कि अयोग्य अध्यापकों की नियुक्ति की गई थी ? क्या ऐसी गड़बड़ियों की जांच के लिए सरकार की ओर से कोई व्यवस्था है ? जो लोग शासन की ओर से एड लेकर पैसे का दुरुपयोग करते हैं और नाजायज फायदा उठाते हैं, इस सम्बन्ध में जांच के लिये क्या कोई व्यवस्था भी शासन की ओर से है ? यदि है, तो इसकी अभी तक जांच क्यों नहीं की गई ?

SHRIMATI RENUKA DEVI BARA-KATAKI: As we have been informed by the Delhi Administration, the number of teachers whose services were terminated was ten and out of them, eight were reinstated and it was not for years together. The Delhi Administration School Department came into existence in 1974, the Delhi Administration School Education Rules were passed in 1973. In 1976, we decided to reinstate some of these teachers. It was, therefore, not for years, but for a few months only. And for one year, we have given relaxation to them.

श्री राम कंचार बेरवा : मंत्री महोदय ने बताया है कि जो शिक्षक अयोग्य पाये गये, उन्हें निकाला गया है। यह बहुत पुराना मामला है। पिछली सरकार ने काफी टीचरों को राजनीति में भाग लेने का आरोप लगा कर निकाल दिया था। मंत्री महोदय पिछली लकीर पर चल कर इस प्रकार के जवाब दे

रहे हैं। मैं यह जानना चाहता हूँ कि क्या मंत्री महोदय ने पर्सनली रिकॉर्ड ले कर इस मामले की अच्छी तरह जांच की है। क्या यह सत्य नहीं है कि अयोग्य होने का बहाना बना कर योग्य व्यक्तियों को भी निकाला गया है ? क्या मंत्री महोदय यह आश्वासन देंगे कि ऐसे शिक्षकों को वापस लिया जायेगा ?

SHRIMATI RENUKA DEVI BARA-KATAKI. This question related to the aided schools under the Delhi Administration and not all the schools.

Implementation of Land Ceiling Laws

*461. SHRI HITENDRA DESAI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to lay a statement showing:

(a) how much land has been obtained under the Land Ceiling laws in each of the States and Union Territories; and

(b) when will the implementation of Ceiling laws be completed?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) A statement is placed on the Table of the Sabha.

(b) Implementation of Ceiling laws is the responsibility of State Governments. They have been urged to expedite implementation and to find out methods of overcoming legal and procedural difficulties. It is not possible to indicate any date by which implementation of ceiling laws will be completed.

Statement

Extent of land obtained under the land ceiling laws

(Figures in acres)

Sl. No.	Name of the States/Union Territories	Under pre-revised laws (upto Sept. 1977).	Under revised laws upto December, '77).	Total
1.	Andhra Pradesh	25,792	2,75,428	3,01,220
2.	Assam	1,71,871	5,44,137*1	7,16,008
3.	Bihar	N.A.	1,25,602	1,25,602
4.	Gujarat	44,207	4,122	48,329
5.	Haryana	83,013*	56,262	1,39,275
6.	Himachal Pradesh	292*	81,760	82,052
7.	Jammu & Kashmir	4 50,000	..	4,50,000
8.	Karnataka	N.A	..
9.	Kerala	Nil	64,784	64,784
10.	Madhya Pradesh	5,828	1,32,086*2	1,90,914
11.	Maharashtra	2,45,787	2,66,314*3	5,12,101
12.	Manipur	Nil	Nil
13.	Orissa	Nil	1,07,700	1,07,700
14.	Punjab	97,475	5,577	1,03,052
15.	Rajasthan	2,85,046	2,22,734*4	5,07,780
16.	Tamil Nadu	32,724	38,176	90,900
17.	Tripura	838	838
18.	Uttar Pradesh	2,04,119	2,23,873	4,27,992
19.	West Bengal	8,26,733	66,346*5	8,93,129
20.	Dadra & Nagar Haveli	4,623	4,628
21.	Delhi	286*	192	478
22.	Pondicherry	730	730
TOTAL		25,46,223*	22,21,289	47,67,512*

*Includes 1,81,066 Standard Acres

*1 Till January, 1977.

*2 Till September, 1977.

*3 Till July, 1977.

*4 Till September, 1977.

*5 Till June, 1977.

SHRI HITENDRA DESAI: The national objectives about land reforms were fixed long time back, but there has not been much progress in this respect. For instance, the Government of Gujarat has appointed a Land Commission recently to go into the whole question of land reforms. Will the Government assure that no State will be allowed to legislate anything against the national objectives already fixed?

SHRI SURJIT SINGH BARNALA: So far, no State has passed a legislation against the national objectives. We have not received any information that any land legislation contrary to this has been passed by any State.

SHRI HITENDRA DESAI: Will you give an assurance that nothing will be done against the national objectives?

SHRI SURJIT SINGH BARNALA: It has not come to our notice that anything contrary to this is being done.

MR. SPEAKER: Unless a concrete case is there, how can he say anything?

SHRI HITENDRA DESAI: Even in Gujarat under the revised laws upto December, 1977, only 4,122 acres of land have been obtained? Will the Government let us know the reasons for the delay?

SHRI SURJIT SINGH BARNALA: Probably, the hon. Member himself must be knowing the reasons for the delay because he....

SHRI HITENDRA DESAI: I was not in Government.

SHRI SURJIT SINGH BARNALA: It is a fact that so far only 4,122 acres of land have been declared surplus under the revised laws upto December, 1977.

SHRI HITENDRA DESAI: What are the reasons?

SHRI SURJIT SINGH BARNALA: This is for the State Government to say and for giving that information, I require a separate notice.

SHRI CHITTA BASU: According to the statement laid on the Table of the House, 47,67,512 acres of land have so far been made available under the Land Ceiling Laws in the various States. May I know from the hon. Minister, what is the total estimate of the available surplus land. In this connection, may I know from the hon. Minister whether he knows that Dr. Mahalanobis at a certain stage before the 1st Five-Year Plan suggested that six crores acres of land would be made available as surplus provided the 16 standard acres was the highest ceiling on land? Later, Shri Dandekar had estimated that four crores acres of land would be available as surplus. What are the particular reasons by which the available surplus land has been drastically reduced to this extent? How has it been reduced right from the 1st Five Year Plan to date?

SHRI SURJIT SINGH BARNALA: The total estimated area of surplus land in the country is 54,94,763 acres. Regarding the second part of the question, a separate notice is necessary.

SHRI CHITTA BASU: Six crores acres were found surplus by Prof. Mahalanobis whereas the Minister says that only 56 lakhs would be made available.

MR. SPEAKER: What statistics mean you know.

SHRI SHAMBUN NATH CHATURVEDI: May I know whether there is any uniformity in the area of the ceiling in all the States, and if not, what is the range of variation? Secondly, I want to know whether the revision of the ceiling was done under the revised law of December 1977 in all the States at the instance of the Central Government or on their own?

SHRI SURJIT SINGH BARNALA
The national guidelines were formulated in 1972. According to those guidelines these amendments were made by the States. Some States legislated after that and according to the guidelines all the States have passed their own laws. So uniformity could not be maintained. We have only provided guidelines and according to the guidelines, the ceiling area has been from 17½ to about 10 acres varying from State to State, of 'A' class land.

श्री कंवर लाल गुप्ता : क्या यह सही बात है कि पहले जा सरकार लैंड थी उस का एस्टीमेट, जिन समय ला बना, बहुत ज्यादा थाया गया था और आज भी डिफ्लैटड लैंड बहुत है जिन के केमेज कोर्ट में कई-कई सालों में चल रहे हैं और अभी भी एक-एक लैंड साईड के पास कई-कई हजार एकड़ जमीन है ? मैं जानना चाहता हूँ कि इस सब में आप का साग एस्टीमेट, क्या था और स्टेट गवर्नमेंट्स का आप क्या हिदायत दे रहे हैं जिन में जा जमीन लिटिगेशन में है उम के फैसल का एकमीडाइट किया जाये ? इस के अलावा मैं जानना चाहता हूँ कि यह जो आप के पास सरगलम लैंड है 47 लाख एकड़ इस का आप ने क्या उपयोग किया है ? क्या यह सही है कि इस में मैं जा जमीन कुछ गरीब लोगों का दी गई थी वह वापस छीन ली गई है ? यदि हाँ, तो उम भबध में आप ने क्या कार्यवाही की है ?

श्री सुरजीत सिंह बरनाला : माननीय सदस्य न कई सवाल डक्टो कर दिए हैं। मैंने जा पहले एस्टीमेट डटल एरिया बताया था वह शायद आप ने सुना नहीं। 54 लाख 94 हजार 763 एकड़ जो टोटल एस्टीमेट एरिया था। इस में से जैसा मैंने पहले अर्ज किया स्टेटमेंट में 47 लाख 67 हजार 512 एकड़ जमीन लैंड सीलिंग के नीचे ले ली गई है। मैं समझता हूँ कि 54 में 230LS—2

से 47 लाख ले लिया जाय तो यह कफ़ी प्रॉब्लेम हुई है और ऐसी कोई बात हमारे नॉटिस में नहीं आई कि किसी गरीब को दे कर फिर उसमें अमीन छीन ली गई हो।

श्री अगत राम : मैं जानना चाहता हूँ कि नैट सोलिंग लाज के अन्तर्गत जो जमीन प्राप्त की गई है उस में से स्टेट-बाइज कितनी बाटी गई है और कितने परिवारों में बाटी गई है ?

श्री सुरजीत सिंह बरनाला : यह तो बहान लम्बा स्टेटमेंट हो जायगा। मैंने पास फॉर्म है अगर वह चाहते हैं तो मैं बता सकता हूँ।

MR SPEAKER You have had the statement. You need not read again what is contained in that statement.

SHRI C M STEPHEN. We are also interested to know that. Let him read it.

MR SPEAKER The statement is on record.

Shri Mahi Lal

श्री मही लाल : क्या माननीय मंत्री जी यह बताने का वाक्य करेंगे कि भूमि वितरण में जो प्रगति चल रहा थी उस में अब शिथिलता आ गई है ? क्या वर्तमान शासन ने पूर्वगामी शासन के निर्णय में कोई परिवर्तन करने का निश्चय किया है ? यदि नहीं तो जो प्रगति चल रही थी उम में शिथिलता किस कारण आई है ?

श्री सुरजीत सिंह बरनाला : प्रगति में कोई शिथिलता नहीं आई है बल्कि काम और तेजी से चल रहा है। हम ने स्टेट गवर्नमेंट्स का लिखा है कि तेजी में काम किया जाय और अगर कोई कास्टेंस हैं दिक्कतें हैं तो उन को दूर करने की कोशिश की जाये। मैं बताता चाहूँगा कि 31-3-77 से 30-11-77 तक के 8 महीनों में 1 लाख 45 हजार हेक्टेयर एरिया डिस्ट्रीब्यूट किया जा चुका है।

SHRI R. K. MHALGI: May I know if the Central Government has recently issued instructions to the State Governments in respect of complete implementation of the ceiling laws?

SHRI SURJIT SINGH BARNALA: I have been writing letters. Recently also I have written letters.

It has been mentioned in my arguments earlier.

MR. SPEAKER: Primarily it is a State subject.

श्री नाथू सिंह : अध्यक्ष महोदय, सीलिंग कानून जो बना था उसका उद्देश्य यह था कि अधिक से अधिक जमीन ले करके गरीबों में बांट दी जाये। जब सीलिंग कानून बना तो उसके बाद जिन बड़े-बड़े लोगों के पास अधिक जमीन थी उन्होंने अपनी जमीन को बचाने के लिए कुछ ऐसे रास्ते निकाले जिससे कि उनको जमीन न देनी पड़े। ऐसी हालत में पहले जो अनुमान था कि इतनी जमीन मिलेगी जोकि गरीबों में बांटी जायेगी उतनी जमीन नहीं मिल सकी— यह बात भाकड़ों से सिद्ध होती है। इसमें गड़बड़ी यह हुई है कि जितने बड़े-बड़े जमींदार थे उन्होंने अपनी जमीन अपने छोटे-छोटे बच्चों के नाम करवा दी। पाच साल, दस साल के बच्चों तथा परिवार के अन्य सदस्यों के नाम उन्होंने अपनी जमीन करवा दी। तो उस समय लोगों ने अपनी जमीन बचाने के लिए कानून में जो लूपहोल निकाल लिया था अपनी जमीन को बचाने के लिए, क्या सरकार उस कानून को बदल कर परिवार के अनुसार जमीन की सीलिंग करने का कानून बनाने पर विचार कर रही है जिस से कि गरीबों को जमीन मिल सके ?

श्री सुरजीत सिंह बरनाला : माननीय सदस्य को शायद पता नहीं है, पहले भी परिवार की डेफनीशन करके जमीन देने का प्राविधान किया गया था। उन्होंने जो यह कहा कि बेटों के नाम जमीन करके जमीन

बचा ली गई तो यह हर कानून में लिखा है कि फलां डेट के बाद जो भी जमीन के ट्रांसफर होंगे वह इनवैलीड माने जायेंगे और उनको बिल्कुल कंसीडर नहीं किया गया। हर कानून में यह प्राविधान रखा गया था। श्री नहीं जान : वह कौन सी तारीखें थी ?

श्री सुरजीत सिंह बरनाला : भलग-भलग डेट्स रखी गई है।

SHRI K. A. RAJAN: I would like to know from the hon. Minister, is there a thinking in the Northern States to change the ceiling over and above the direction given by the Centre Government?

SHRI SURJIT SINGH BARNALA: There is no such thinking. Northern States in some respects have done better than some of the States.

बालाघाट, मध्य प्रदेश में रोजर्स प्रतिष्ठान केन्द्र

* 463. श्री लक्ष्मी नारायण नायक :
श्री यमुना प्रसाद शास्त्री :

क्या कृषि और सिंचाई मंत्री मध्य प्रदेश में बेतूल में फारेस्ट रोजर्स प्रशिक्षण कालेज के बारे में 19 दिसम्बर, 1977 के तारकित प्रश्न संख्या 470 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश सरकार ने केन्द्रीय सरकार से अनुरोध किया है कि राज्य के बालाघाट जिले में एक फारेस्ट रोजर्स प्रशिक्षण केन्द्र खोला जाये, और

(ख) यदि हां, तो उपरोक्त केन्द्र कब तक खोल दिया जायेगा ?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) The matter is still under consideration.